

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-28/96/4875/A

From :- Shri Kaushik Kumar Sharma,  
Jt.Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti. Susmita Phukan Khaund  
District & Sessions judge,  
Lakhimpur.

Dated Guwahati the 17<sup>th</sup> December, 2020.

Sub: **Winter vacation, casual leave along with station leave permission.**

Ref:- Your letter No. DJL/6730/2020, dtd. 15.12.2020.

Madam,

With reference to the above, I am directed to inform you that you have been allowed to avail **winter vacation from 24.12.2020 to 31.12.2020, casual leave on 02.01.2021 along with station leave permission from the morning of 24.12.2020 till the evening of 03.01.2021.** Further, you have been allowed to take your allotted vehicle along with you up to Dhemaji and back, at your own cost, during the leave period. The Addl. District & Sessions Judge (FTC), Lakhimpur, North Lakhimpur and in his absence the Civil Judge & Asstt. Sessions Judge, Lakhimpur, North Lakhimpur and in her absence the Chief Judicial Magistrate will remain in charge of your Court and office in your absence.

Yours faithfully,

Sd/-

4877  
**JT.REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-28/96/4875/A, dated 17/12/2020**

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola,  
Guwahati-29.
2. The Project Manager, Gauhati High Court.

  
**JT.REGISTRAR (VIGILANCE)**

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